

ITEM NO.41+67

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 29124/2024

(Arising out of impugned final judgment and order dated 20-03-2024 in WP(C) No. 8080/2016 20-03-2024 in WP(C) No. 6002/2016 passed by the High Court of Delhi at New Delhi)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

ALL INDIA S 30 PENSIONERS ASSOCIATION & ORS.

Respondent(s)

(IA No.186904/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.186906/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

WITH

Diary No(s). 41592/2024

(IA No.223326/2024-CONDONATION OF DELAY IN FILING and IA No.223327/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 04-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Vikramjit Banerjee, A.S.G.
Mr. Shreekant Neelappa Terdal, AOR
Mr. Nring Chawimbo Zeliang, Adv.
Mr. Siddharth Sinha, Adv.
Mrs. Priyanka Terdal, Adv.
Mr. Mayank Pandey, Adv.

Ms. Aishwarya Bhati, A.S.G.
Mr. R. Bala, Adv.
Ms. Sushma Verma, Adv.
Mr. Karunesh Kumar Shukla, Adv.
Mr. B. Venkat, Adv.
Mr. Jintendra Kumar Tripathi, Adv.
Mr. Vaishnav Kirti Singh, Adv.
Mr. Amrish Kumar, AOR

For Respondent(s)

Mr. Vikas Singh, Sr. Adv.
Mr. Varun Singh, Adv.
Ms. Deepeika Kalia, Adv.
Ms. Alankriti Dwivedi, Adv.
Ms. Somesa Gupta, Adv.
Ms. Vasudha Singh, Adv.
Mr. Sudeep Chandra, Adv.
Mr. Mudit Gupta, AOR

Mr. Raj Bahadur Yadav, AOR
Mr. Rajan Kumar Choursia, Adv.
Ms. Shivika Mehra, Adv.
Ms. Rajeshwari Shankar, Adv.
Mr. Anuj Srinivasan Udapa, Adv.
Mrs. Aishwarya Bhati, A.S.G.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. We are not inclined to entertain these special leave petitions. The special leave petitions are, accordingly, dismissed.
3. Pending application(s), if any, shall stand disposed of.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)